

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 36/MP/2024 along with IA No. 43/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 26.8.2021 between the Respondent No. 1 and the Petitioner.

Petitioner : Koppal – Narendra Transmission Limited (KNTL).

Respondent : ReNew Surya Ojas Private Limited and Ors.

Petition No. 644/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning of Element at S. No. 1(b) of Schedule 3 of the Transmission Service Agreement dated 26.8.2021 on account of Force Majeure and compensation towards additional amounts incurred by the Petitioner on account of Change in Law.

Petitioner : Koppal Narendra Transmission Limited (KNTL).

Respondent : ReNew Surya Ojas Private Limited and Ors.

Date of Hearing : **13.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, KNTL
Shri Girik Bhalla, Advocate, KNTL
Ms. Garima Adlakha, Advocate, KNTL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that *vide* Record of Proceedings (RoP) dated 11.11.2025, the Commission granted another two weeks' time to all the Respondents for filing their replies and in this regard, Respondent No. 4, KSEB, *vide* letter dated 5.1.2026, has sought an additional two weeks beyond the period stipulated in the aforesaid RoP for filing its reply in both the Petitions. The learned counsel submitted that the extension of time as requested by the Respondent, KSEB, be allowed with the Petitioner permitted to file its rejoinder within a week thereafter. The learned counsel also sought liberty to file a compliance affidavit in



terms of the RoP dated 11.11.2025 in Petition No.36/MP/2024 and requested that both matters be listed at the end of this month.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission permitted Respondent No. 4, KSEB, to file its replies within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter. The Commission also permitted the Petitioner to file its compliance affidavit as set out above, within two days.

3. The Petitions will be listed for hearing on **5.2.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)